

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONAL BENCH AT CHENNAI
ORIGINAL APPLICATION NO. 76 OF 2022
(Under Sections 14, 15 of the NGT Act, 2010)

IN THE MATTER OF:

Damayanti Subray Mesta

..... **APPLICANT**

VERSUS

Department of Public Works, Ports & Inland Water Transport,

Government of Karnataka & Ors.

... **RESPONDENTS**

Additional documents to be brought on record by the Applicant's

counsel on or before the hearing scheduled on 24th April 2023

Sr. No.	Particulars	Page No.
1.	A copy of the Kasarkod Tonka Gram Sabha minutes dated 12 th January 2022; meeting held on 3 rd January 2022	1- 3

2.	A copy of the letter dated 19 th January 2022 addressed by the Honnavar Police Station, Uttar Kannada district to the Tehsildar, Honnavar requesting the Tehsildar presence during the construction of Honnavar Port Road development to be carried out from 24 th January 2022	4-5
3.	A copy of DSP, Bhatkal to PI, Honnavar letter dated 28 th April 2022 which shows an expense of INR 6,44,400 as catering bill was incurred by the security personnel deployed for “security duty” for the development of commercial port road between 23 rd to 29 th January 2022.	6
4.	A copy of un-starred question raised in the Karnataka Legislative Council by Hon’ble MLC, Shri N. Ravikumar on 9 th March 2022	7-9

	<p>about the amount spent in the past three years to solve problem of sea erosion and answered by Minister of Fisheries, Ports and Inland Transport on providing costal protective work at Kasarkod, Honnavar</p>	
5.	<p>A copy of Monthly progress report on Port, Fisheries Tourism Department and Coast Guard Grant works for the year 2022-23, published in May 2022 by the Office of Executive Engineer, Ports Division Karwar obtained under RTI</p>	10-12
6.	<p>Documents received from PIO, Police Sub-Inspector, Honnavar Police station in response to an RTI application seeking copies of relevant order issued to provide police security for commercial port link road works in Kasarkod Tonka-1 village of Honnavar Taluk</p>	13-21

7.	Photographs showing Regional Director (Env), Karwar visit to Kasarkod Tonka sea shore turtle nesting site in February 2022 and a news clipping from a Kannada daily covering the visit of the Regional Director (Env), Karwar	22-23
8.	Photographs taken in January and February 2022 depicting road construction and Olive Ridley Turtle dead carcasses on the sandy beach of Kasarkod Tonka village at the backdrop of the port premises	24

Sreeja Chakraborty

THROUGH

SREEJA CHAKRABORTY LILLY FRANCIS

RGF-5, Romero block, Ground floor
Indian Social Institute, No.24, Benson Road, Benson Town,
Bengaluru-560046
Karnataka

Kasarakod Grama Panchayat Office, Taluk: Honnavar (U.K)

Date:12/01/2022

-: Grama Sabha :-

Today Date: 03/01/2022 at 11:00 AM in the church hall of Hiremath Majare, Mr. ManjuJatti Gowda, President, Gram Panchayat, Kasarakoda presided over the meeting, Hon'ble Vice President, all members, Nodal Officers, various Taluk Level Officers, Asha, Anganwadi workers and citizens of the town were present and a meeting was held to welcome everyone.

-: The proceedings of the meeting are as follows:-

Subject No. 07- Regarding Information on Schemes and Beneficiaries in relation to various departments.

Resolution No: 7/8: Assistant Executive Engineer Port Department Sub-Division Honnavara, The officer who was present on behalf of his department explained about the projects of the Honourable Government from his department and the work was sanctioned by the government to build a barrier on the seashore, accordingly when they arrived to construct the work, you all have raised objections for the same. In the said meeting, it was brought to attention that they were complaining that the work would not be done and it is again requested in the meeting to allow the construction of works to carry out sea erosion prevention works in 184-180-184.230 km 184,190,185.040 km 185,150,185,955 km 186,000,186-105 km 186,250,186,300 km in Kasarakod Tonka area of Honnavar taluk of Uttara Kannada district.

The nodal officials present in the meeting and the chairman requested the public not to dispute the construction of works sanctioned by the government on the land of the fisheries department and take advantage of the said work to their favour.

Rajesh Tandel approved, when the public present in the meeting said that there is a pothole on the Kondi Road of the Fisheries Department from Hiremath to Tonka-2 village and that a seashore barrier should be constructed urgently.

Mr. Rajesh Tandel, a member present in the meeting, and others from the Tonka-1 part requested the Hon'ble President not to construct a commercial port in the meeting and demanded to be recorded in the resolution as follows.

Subject:- In view of the health and welfare of local people and fisheries, our today's gram sabha demands the state government to abandon the proposed private commercial port construction project at Kasarakoda Tonka, the resolution reads as follows - the proposed commercial port construction project at Kasarakoda which is harmful to the local fisheries, ecological biodiversity, people's health, and public interest. Today's Gram Sabha should pass the resolution requesting the Karnataka government to abandon it immediately, we presented this proposal in the meeting and the proposal was approved by the members of the public of Tonka-1 including Mr. Raju Tandeland Rajesh Govinda Tandel who were present in the meeting, Continuing the issue, the families of coastal fishermen in Kasarakod region are already suffering due to *matsyakaama*. Our Gram Sabha today opposes any attempt to forcefully and illegally gather the fishermen living there for the

proposed commercial port project from the land portion in the CRZ area of the sea side of the north-facing west coast adjacent to the eco beach which is dedicated to the activities and sea barrier work. Locals have been strongly opposing the establishment of a proposed commercial port project in Kasarakod Tonka part of our panchayat area for import, export, storage and processing of dusty goods, which will adversely affect the health of millions of people locally due to environmental pollution and water pollution. Thousands of families are living adjacent to the project area and this part is densely populated area, it is not right to construct a commercial port at Kasarakod Tonka in such a way as to disturb the common people with ecological diversity and for this project, 3 km square road and 10 km from the popular fishing and residential area. In connection with the construction of the railway line, there is a secret agenda to force local fishermen to eviction, some recent activities have revealed. A unanimous/majority resolution was presented in today's meeting that the government should immediately abandon the proposed private commercial port construction project which would cause problems to the public and the livelihood of fishermen in our Gram Panchayat. Shri. Rajesh Govinda Tandel Tonka-1 has explained and read the presented resolution, and has urged to take a decision concurring with the same.

The nodal officers and PDO present in the village meeting presented the above matter in detail and brought it to the attention of the meeting to take a decision to submit the said request to the government as per the rules.

The officer from the Assistant Executive Engineers Department who was present in the meeting requested that you should ask the concerned officer, as the above-discussed matter/land is not under our purview as it is under the purview of Port Officer, Honnavara.

As mentioned, Mrs. Sudha Tandel of Tonka-1 part, who was present in the meeting, questioned the chairman as to whether the port department had been called for this meeting, why they did not come and who should be questioned it.

The chairman who was present in the meeting: - As per your request, we have written a letter to the port officer, Honnavar to attend the gram Sabha meeting and I along with panchayat members and the panchayat development officer went to his office to inform him about the meeting and to attend without fail. We also informed him that the public will discuss the implementation of the port project in the said meeting. The port authorities did not come to the said meeting and as the port project is an approved project of the central/state governments it would be effective if the port department had come to the said meeting and informed the public about the pros and cons/advantages and disadvantages of the commercial port project and mull with the concerned public. He told that in the interest of the public after a thorough inspection, a meeting will be called with the officials on a scheduled date if they wished.

Mr. Mohammad Koya Saab, who was present in the meeting, addressed the President and requested those who said no to the commercial port to raise their hands. All the members of the public of Tonka-1 who were present in the meeting unanimously agreed to the meeting by raising their hands by voice vote.

Mr. Ashoka Damu Kasarakoda, who was present in the meeting, said that the officials of the port department of Kasarakoda village, most of the fishermen live in Honnavar taluk, for the last 30 years and still the fishermen have been fighting for the removal of the breakwater to facilitate fishing. We all know that in the past our member Mr. Parameshwar Pandu Mestha was suffering a loss by making the fishing boat, this is a matter known to all. Port department have not cleared break water, instead are wailing away the time. After bringing in the proposal of protection of sea turtles to the notice of assembly, and pointed that if sea turtles were to be protected, the fishing will have to be stopped. The reason for this is, sea turtles tend to get caught between the boat pans and suffer death from the same, therefore a safety guard needs to be installed in the boat pans. Protection of the interests of fishermen is as important as the protection sea turtles, therefore it was requested to the chairman to take appropriate actions after deliberating and deciding on the same in detail regarding seeking the government to clear break waters first so that the fisherman can survive.

Raju Tandel present in the meeting opined that they do not require *Alave Beku Bandaru* project.

Members present in the meetings Shri. Jagadish Tandel and Shri Ashoka Kasarakod told we know about what technology they are speaking and that to first install a boat safety guard on your friend Govind Tandel's boat and if they succeed, he told he will give his two boats to them in light of the same and told that first conservation of turtles needs to be done and that the port project must be cancelled.

Accordingly, Hon'ble Chairman took note of the above-mentioned discussions and opined that the Port Officer, Honnavar should have attended the above discussion, even though an invitation was extended to him to attend the meeting, he has not attended, therefore all decisions taken in the said meeting in relation to the commercial port project, Port Department Honnavar are responsible, Therefore, a show cause was issued to them and it was brought to the attention of the assembly that they were to be made responsible and in accordance with the discussions and requests Hon'ble Chairman informed that a request would be submitted to the government through concerned departments to undertake appropriate actions to ensure that the fishermen do not face any trouble, When the Chairman informed the same, the requesters of Tonka region-1 once again insisted through voice vote to cancel the intended port project and asked to issue a decision copy on the same.

Sd/-
Chairman
Gram Panchayat,
Kasarkod Taluk Honnavar
(U.K)

Honnavar Police Station

Uttara Kannada Distict

Phone No: 08387-220248

Mobile No- 9480805233

Sl. No: P.I/Honnavar/ 73 /2022

Date: 19-01-2022

To,

Respected Tehasildar and
Taluk Majistrate
Honnavar Taluk

Respected Sir,

Subject: During the Honnavar Port Road development work, local fishermen are likely to gather in thousands of number to protest, so in order to maintain law and order, you have been requested to be present at the work site from the beginning to the end of the work and cooperate for the same.

In relation to the abovementioned matter, It is hereby requested to your respectful self that, the development work of Honnavar Port Road intended to be constructed at Kasarakoda Tonka under Honnavar Police Station jurisdiction will be carried out from date: 24-01-2022 and the district administration has instructed to undertake appropriate police security arrangements at that time.

Locals of Kasarakod Tonka and surrounding villages of Honnavar Taluk, the Fishing Boat Owners Association, Fishermen Workers Association, Fish Merchants Association, and Fishery Women Association have been strongly opposing the Honnavar Port construction project for a long time. Since there is a possibility of threatening the maintenance of law and order by locals and leaders of associations and thousands of people including fisherwomen to gather and protest strongly opposing the work of Honnavar Port Road development, which is to begin from Date 24-01-2022, it is hereby requested to your respected self to be present at the place of work from the beginning of work till its end in light of maintenance of law and order in the said place of work.

Yours' Sincerely,
Sd/-

Police Inspector
Honnavar Police Station

Copies to,

1. Respected Police Superintendent, Uttara Kannada District, Karwar
2. Respected Additional Police Superintendent, Uttara Kannada District, Karwar
3. Respected Police Deputy Superintendent, Bhatkal Sub-Division, Bhatkal

To: PI Honnavar
 Information: DSP Bhatkal
 From: Police Superintendent, Uttara Kannada, Karwar

No: : 4/ /03/2022

Date: 28/04/2022

Text:

The catering bills have been sanctioned to the officers/staff who have discharged security duty in Honnavar Police Station jurisdiction of Uttara Kannada District and the same has been credited to the account of the respective Hotel Owners on Date: 26/04/2022, the details of which are as follows.

Sl. No	Security Deployment Subject	Bill Amount	Hotel Name
1	Commercial port road development work being constructed by M/s Honnavara Pvt Ltd at Kasarakoda Tonka, Honnavara has been undertaken from Date: 23/01/2022 to 29/01/2022, and during the said work, bill for catering of the officer/staff appointed on security duty.	5,12,882/-	Shri Moodaganapathi Temple Honnavar
2	Commercial port road development work being constructed by M/s Honnavara Pvt Ltd at Kasarakoda Tonka, Honnavara has been undertaken on Date: 26/01/2022, and during the said work, bill for catering of the officer/staff appointed on security duty.	77,700/-	Hotel Delight Honnavar
3	Commercial port road development work being constructed by M/s Honnavara Pvt Ltd at Kasarakoda Tonka, Honnavara has been undertaken from Date: 23/01/2022 to 29/01/2022, and during the said work, bill for catering of the officer/staff appointed on security duty.	35,458/-	Niyoon Honnavar
4	Commercial port road development work being constructed by M/s Honnavara Pvt Ltd at Kasarakoda Tonka, Honnavara has been undertaken from Date: 23/01/2022 to 29/01/2022, and during the said work, bill for catering of the officer/staff appointed on security duty.	19,360/-	Srinidhi Enterprises Honnavar
	Total	6,44,400/-	

Copy: P.I Wireless, Karwar for transmission.

THI 1200 HRS.29-04-2022

MSG SENT BY ///RRN///

Karnataka Legislative Council

Un-Starred Question Number	:	1358
Name of the Member	:	Honourable Member of Legislative Council Shri. N Ravikumar (Elected from Legislative Assembly)
Date of Reply	:	09.03.2022
Replying Minister	:	Minister for Fisheries, Ports and Inland Transport

Sl. No.	Question	Reply
A	How much amount has been spent in the past 3 years to solve the problem of sea erosion? (To provide details of the work)	The details of the contractor and the amount spent on the solution to the problem of sea erosion in the past 3 years are given in Annexure-1.
B	To provide complete details with the name of the company and persons contracted for this work	
C	Currently, what is the total amount of work contracted by them?	The details of the works contracted by the concerned contractors in the current year are given in Annexure-2.

Record No: IDD 42 PSP 2022 (E-712977)

Sd/-

(S. Angara)

Minister for Fisheries, Ports and Inland Transport

Annexure-1

Details of contractors and costs incurred for sea erosion works in the past three years

Sl. No	Name of the Work	Incurred Expenses (Rs. In Lakhs)	Name of the Contractor	Notes
	4711-02—103-2-02 Sea Erosion Control Works – 139 Major Works			
	2018-19			
	Uttara Kannada District			
1	Providing Coastal Protective Works at Murudeshwar Tudalli Ch. 163.100-163.200 K.M., Mavalli Ch. 161.000-161.100 K.M Bengre Ch. 157.000-157.100 K.M., Shirali Alvekodi Ch.160.155-160.255 K.M in Bhatkal Tq of Bhatkal Assembly Constituency in UK Dist	0.00	Shri. U Satish Shet, Udupi	Work in Progress
2	Providing Coastal Protective Works at Kasarkod – Tonka Ch 184.180-184.230 K.M. 184.990-185.040 K.M., 185.850-185.955 K.M., 186.00-186.105 K.M and 186.200-186.300 K.M in Honnavar Tq of Bhatkal Assembly Constituency of U.K Dist	0.00		Work in Progress
	Total in Uttara Kannada	0.00		

Sl. No	Name of the Work	Incurred Expenses (Rs. In Lakhs)	Name of the Contractor	Note
	2020-21			
	Uttara Kannada District			
8	Providing Coastal Protective Works at Kasarkod-Tonka Ch 184.180-184.230 K.M 184.990-185.040 K.M., 185.850-185.955 K.M., 186.00-186.105 K.M and 186.200-186.300 K.M in Honnavar Tq of Bhatkal Assembly Constituency of U.K Dist	95.20	Shri. U Satish Shet, No: 5-3-33, Shet Building, Maruthi Veethika, Udupi District - 576101	Work in Progress

Annexure-2

Details of the works currently being carried out by the contractor awarded the contract for Sea Erosion works sanctioned in the last three years

Sl. No	Name of the Work	Incurring Expenses (Rs. In Lakhs)	Name of the Contractor
	4711-02—103-2-02-139		
	Uttara Kannada District		
6	Providing Coastal Protective Works at Kasarkod-Tonka Ch 184.180-184.230 K.M 184.990-185.040 K.M., 185.850-185.955 K.M., 186.00-186.105 K.M and 186.200-186.300 K.M in Honnavar Tq of Bhatkal Assembly Constituency of U.K Dist	375.00	Shri. U Satish Shet, Udupi

Sd/-Police Inspector
U.K Karwar on his behalf

Infrastructure Development Ports & Inland Transport Department

**May-2022 Monthly Progress Report on Port, Fisheries,
Tourism Department and Coast Guard Grant Works for
the year 2022-23.**

Office of Executive Engineer,

Ports Division Karwar

Uttara Kannada

Sl. No	Name of Work	Estimate Sanction Amount	Administrative Sanction No./Date	Technical Sanction No./Date	Name of Contractor	Amt. put to tender (In Lakhs)	Approved Tender Amt. (In Rs. Lakhs)	GST Amt. (In Rs. Lakhs)	Total Amt. (Bid Amt + GST)	Tender Percentage For CSR Price	Day of commencement of work	Date to be completed as per agreement	Expenses in Rs. Lakhs till the end of March 2022	Grant in Rs. Lakhs provided in the year 2022-23	Expenditure incurred at the end of the previous month in this year of grants in Rs. Lakhs	Expenditure for this Month In Rs. Lakhs	Total Expenses till Day In Lakhs (14+16+17)	Notes
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
Continued Works (Not in the Revised Action Plan)																		
1	Construction of sea erosion protection wall at Rudrapada village in Kumta Taluk, Uttara Kannada District. (Ch. 226.500 to 227.00 K.M)	500.00	Government Order No: ___15 PSP 2017 Bengaluru Date: 28.03.2017	Technical Sanction has been secured In E-Proc														Submitted for DTS Approval
2	Providing Coastal Protective works at Murudeshwar Tudalli Ch. 163.100-163.200 K.M., Mavalli Ch. 161.000-161.100 K.M., Bengre Ch. 157.000-157.100 K.M., Shirali Alvekodi Ch. 160.155-160.255 K.M in Bhatkal Tq of Bhatkal Assembly Constituency in UK Dist.	500.00	Government Order No: 26 PSP 2018 Bengaluru Date: 21.05.2018	CER/63/2018-19/October 2018	U Satish Shet	499.33	556.66			+9.99%	05-11-2019	04-11-2020	535.70	0.00	1.16	0.00	536.86	Work in Progress
3	Providing Coastal Protective Works at Kasarkod-Tonka Ch. 184.180-184.230 K.M. 184.990-185.040 K.M., 185.850-185.955 K.M., 186.00-186.105 K.M and 186.200-186.300 K.M in Honnavar Tq of Bhatkal Assembly Constituency of U.K Dist	375.00	Government Order No: ___26 PSP 2018 Bengaluru Date: 21.05.2018	CER/62/2018-19/October 2018	U Satish Shet	374.3	412.16			+8.99%	05-11-2019	04-11-2020	95.20	0.00	1.15	0.00	96.35	The locals are protesting against the HPPL project and since this is the only road by which materials can be transported to the place of work, the work is stalled due to obstruction in the delivery of work materials.
4	Construction of Emergent Sea Erosion Protection wall in front of Hanuman Statue at Rabindranath Tagore beach in Karwar Taluk of Uttara Kannada district replacement work Karawar Taluk Majaali region till Ch. 299.248 to 299.296 K.M emergency sea erosion protection wall work	15.00	___-106/Development -2/2016 Date: 14-07-2017. Revised Sanction ___-106/Development -2/2016 Date: 17-01-2022		Vijay S Desai	14.6	14.18			-2.89%	21.09.2017	20.10.2017	0.00	0.00	0.60	0.00	0.00	Work is yet to begin
	Total	1390.00				888.23	1438.17						630.90	0.00	487.79	0.00	633.81	

Sl. No	Name of Work	Estimate Sanction Amount	Administrative Sanction No./Date	Technical Sanction No./Date	Name of Contractor	Amt. put to tender (In Lakhs)	Approved Tender Amt. (In Rs. Lakhs)	GST Amt. (In Rs. Lakhs)	Total Amt. (Bid Amt + GST)	Tender Percentage For CSR Price	Day of commencement of work	Date to be completed as per agreement	Expenses in Rs. Lakhs till the end of March 2022	Grant in Rs. Lakhs provided in the year 2022-23	Expenditure incurred at the end of the previous month in this year of grants in Rs. Lakhs	Expenditure for this Month In Rs. Lakhs	Total Expenses till Day In Lakhs (14+16+17)	Notes
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
Accounting Title "3051-02-102-0-07-200"																		
1	Uttara Kannada District Kumuta Sea Erosion preventive work sub-division office painting and other repair works.	5.00	Director, _____ Karwar: _____ 91/Work-11/2022, Dated: 09-03-2022	_____/_____/DR-19/2021-22 Date: 2-01-2022														Letter of Acceptance has been given.
	Total	1390.00				888.23	1438.17						630.90	0.00	487.79	0.00	633.81	

Executive Engineer,
Ports Division Karwar (U.K)

Government of Karnataka

No: IDD 34 PSP 2021 (E-423107)

Karnataka Government Secretariat
Vikassoudha, Bengaluru, Date: 28.01.2021
“For Immediate Action”

From,

Additional Chief Secretary to
Government of Karnataka,
Infrastructure Development Ports &
Inland Water Transport Department,
Vikassoudha, Bengaluru – 560001

To,

Superintendent of Police,
Uttara Kannada District,
Karwar – 581301

Respected Sir,

Sub:

Development of Honnavar Port- Construction of alternative road from the Port to NH-66-commencement of civil works – removal of obstructions-issue of suitable instructions to the concerned authorities-reg-

Reference:

1. Director, Honnavara Port Pvt. Ltd, Kasarakodu, Honnavara Uttara Kannada District, His letter Dated: 27.01.2021
2. Proceedings of meeting held on Date: 24th September 2020 headed by the Principal Secretary to the Government of Karnataka, Infrastructure Development Ports & Inland Water Transport Department, regarding the development of Honnavar Port.

The copies of the reference letter and meeting proceedings regarding the development of Honnavar Port are attached herein. In the proceedings referred to in (1), the Government entered into an agreement with *M/s* Honnavara Port Private Limited to develop Honnavara Port on the PPP model, In pursuance of the same, about 93 acres of land owned by the Port Department in Kasarakodu Tonka village will be given on a lease basis for a period of 30 years. The said project has to be completed within the stipulated timeline as per the conditions laid down in the deed of agreement and the commercial operations are to commence. With the construction of the said port, the economic and social scenarios in this area will change significantly, and a plethora of infrastructure, economic activities, and semi-skilled employment opportunities will be created and the unemployment problem will be eliminated on a large scale.

Port construction includes Break Waters Construction, Dredging, Piling works. To facilitate the district administration, the Dredger of the said company has been procured, and dredging work has started in the port area. Due to this work, the long-awaited demand of fishermen will be fulfilled.

Boulders/Stones and Tetrapod Moulds need to be transported to the project site for the construction of Break Water. Trucks and Heavy Vehicles will have to travel through National Highway No. 66 to the project site. Until the proposed Road connectivity from Kasarkod side of Honnavar Post Port National Highway No.66 under Bharatmala Pariyojana is completed, an appropriate connective road needs to be constructed. Therefore, the project proponents have assigned the work to the contractor to develop a suitable road connection from the seaside to the port area for the smooth movement of vehicles. But it has come to the attention of the government that some miscreants who have made unauthorized constructions on the land of the port where the link road is being developed are obstructing the civil works being carried out by the contractors and threatening the contractors and laborers. The development of Honnavar Port is an important project and it is the moral responsibility of the government to neutralize the activities that thwart this project and provide the necessary assistance for the smooth completion of the development works. I am therefore directed to request adequate police protection to be provided to the contractors and their laborers employed by the project proponents.

Yours' Sincerely,
Sd/-

(S. Yogananda)

Additional Secretary of the Government
Infrastructure Development Ports &
Inland Water Transport Department (Ports)

Copies for information,

1. District Collector, Uttara Kannada District, Karwar
2. Directors, Ports & Inland Water Transport Department, Karwar
3. Deputy Police Superintendent, Bhtakal Sub-Division, Bhatkal, Uttara Kannada District.
4. Director, Honnavara Port Private Limited, Kasarakod, Honnavara, Uttara Kannada District.

Government of Karnataka
(Infrastructure Development Ports & Inland Water Transport Department)

Sl. No. PIWT/CR-62/___2/2010

Director Office
Ports & Inland Water Transport Department,
Baithkhol, Karwar – 581302
Date: 19.01.2022

To,

District Collector,
Uttara Kannada District,
Karwar

Respected Sir,

Subject: Regarding the construction of dirt road of port development project being constructed by *M/s Honnavar Private Limited* in private partnership at Kasarakod of Honnavar port.

Reference: *M/s Honnavara Port Pvt. Ltd.* their letter dated: 13.01.2022. District Collector, Uttara Kannada District, written copy for this office.

The following report has been submitted in continuation of the meeting held under the chairmanship of the Collector on Date: 17.11.2021 regarding the construction of dirt road as a link road to the port development project site being constructed by *M/s Honnavara Port Private Limited* in private partnership at Kasarakodi, Honnavara port.

In 2010, the Government has allotted 4000 square meters of land on the Kasaragod side for a period of 30 years to *M/s Honnavara Port Private Limited* for Honnavara Port Development Project and an additional 93 acres of land adjacent to it has been reserved for this company by the Government for the next port development project.

M/s Honnavara Port Private Limited has been granted the following approvals in relation to the project.

- i. **Environment & CRZ Clearance:** On Date: 21.09.2012 a No-Objection letter has been granted from Karnataka State Coastal Zone Management Authority and an Environmental Clearance has been granted from State Level Environment Impact Assessment Authority, Karnataka and on Date: 01.07.2019 an extension has been granted on the No-Objection letter till the date: 21.09.2022.

- ii. **CFE** has been obtained from the Karnataka State Pollution Control Board on Date: 06.02.2013.
- iii. On Date: 26.03.2016 a No-Objection letter from Gram Panchayat, Kasarakod has been obtained pertaining to water and electricity supply to the project.
- iv. On Date: 08.07.2016 the **Central Board of Exercise and Customs** Department of Central Government has given approval pertaining to the development of Honnavara Port.
- v. The said place has been demarcated by the revenue department and has been issued a survey number 305 in Kasarakod village.
- vi. Revised Deed dated: 14.03.2018 was executed by making certain modifications to the original deed as per the revised order of the Government dated: 16.01.2018. And the lease period is fixed for 30 years from the date of deed.

As part of the said project, **bilateral and tripartite MoUs** have already been maintained with the organization and the National Highway Authority under the Central Government's **Bharatmala Pariyojana** project regarding the construction of four-lane link road on the Kasarakoda Sea side from the National Highway. Accordingly, the tender notification procedure for the aforementioned road works is in effect from the National Highways Authority.

In letter dated 01.12.2019, the Government has directed to take necessary steps to clear the illegal encroachment on the port site to develop the existing dirt road at the Kasarakod Seashore Gunta port site for M/s HPPL to build a connecting road from NH-66 to the port project site.

In the road construction area undertaken by the said organization, the encroached area has been cleared and the road development work has been completed for a length of about 1500 meters. Another 900 meters long road is yet to be constructed and the work is pending due to obstruction by locals.

In the meantime, Rawfish Business Association, Honnavara Uttara Kannada has filed a Writ Petition No. 4039/2020-21 (PIL) before the Hon'ble High Court opposing the implementation of the said project, The said matter was examined in the court and on Date: 24.11.2021 the Hon'ble court has dismissed the aforementioned case.

As discussed in the meeting held on Dated: 17.11.2021, the report submitted by Assistant Executive Engineer of the Department, Port Sub Division, Honnavar on approval of the design of the concerned dirt road construction work is enclosed herewith.

In the referred letter, M/s Honnavara Port Private Limited has informed that they have taken all the necessary steps for the road construction work to facilitate the transportation of goods to the concerned port development project site, and have written a letter to the District Collector, Uttara Kannada, Karwar for further action to provide necessary security to facilitate the progress of the concerned road work and has sent a copy to this office. And the permission letter from the Deputy Director, Department of Mines and Earth Sciences, Karwar, Uttara Kannada has been submitted in relation to the mining of murram soil required for the construction of the said road.

In light of the abovementioned aspects, It has been requested to you, to undertake necessary action by the District Police Department as a precautionary measure to ensure the security of the officers/staff and laborers present at the site and to maintain tranquillity during the construction of the remaining 900 meters of dirt road being constructed by M/s Honnavara Port Private Limited at the port development project site.

Enclosed: As Above

Yours' Sincerely,
Sd/-
Director,
Infrastructure Development,
Ports & Inland Water Transport Department
Karwar

Copies:

- Respected, Police Superintendent, Uttara Kannada District, Karwar, for his information and submitted for necessary action.
- Assistant Commissioner, Bhatkal, for his information and submitted for necessary action.
- Respected Deputy Superintendent of Police, Bhatkal Sub-Division for his information and submitted for necessary action.
- Tehasildar, Honnavara, for his information and submitted for necessary action.
- Port Officer, Honnavara, for his information and submitted for necessary action.
- Assistant Executive Engineer, Port Sub-Division, Honnavara, for his information and submitted for necessary action.
- Police Circle Inspector, Police Station, Honnavara, for his information and submitted for necessary action.
- Police Sub-Inspector, Police Station, Honnavara, for his information and submitted for necessary action.
- Police Inspector, Coastal Protection Police Station, Honnavara, for his information and submitted for necessary action.

SI No. Bhoomi/CR-19/2021-22

Port Office, Honnavavra

Date: 21.01.2022

To,

M/s Honnavara Port Private Limited.,
Tonka – Kasarakod
Honnavara

Respected Sir,

Subject:

Regarding the construction of a dirt road for a port development project being constructed by M/s Honnavara Port Private Limited in private partnership at Honnavara Port, Kasaragod.

Reference:

1. Tehasildar, Honnavara his letter no: M.A.G/_/_ /2021-22 Date: 19.01.2022, copy of the same has been sent to you.
2. Your letter no. Date: 20.01.2022.

Necessary action has been taken by the district administration from Date: 24.01.2022 as a precautionary measure to provide adequate safety measures to prevent any disturbance of peace and to provide security to the officers/staff and workers present at the site during the construction of the remaining 900 meters of the road being constructed to the project site of Honnavar Port Development.

Therefore, in relation to the construction of the road leading to the port project site, it has been instructed to take necessary action to adequately be prepared with necessary material/machinery and human resources in sufficient quantity in advance and take necessary steps to complete the work smoothly so that there is no delay in the construction of the work.

And personally be present at the construction site and instructed to be in constant contact with this office till the completion of the said work.

In case of negligence pertaining to the same, it is hereby informed that the organization will be fully responsible if there is any delay in the work caused due to any shortcomings in the working pattern or in the management of your organization.

Yours' Sincerely,
Sd/-
Port Officer
Honnavara

Copies:

- Director, Port and Inland Transport Department, Karwar for his information.
- Assistant Commissioner, Bhatkal, for his information.
- Tehasildar, Honnavara, for his information.
- Port Engineer (I), Directorate, Karawar, for his information.
- Assistant Executive Engineer, Port Sub-Division, Honnavara, for his information.
- Police Inspector, Police Station, Honnavara, for his information.
- Police Sub-Inspector, Police Station, Honnavara, for his information.

OFFICE OF TAHSILDAR, HONNAVAR, UTTARA KANNADA DISTRICT – 581 334

No: M.A.G/___/--/2021-22

Date: 19-01-2022

To,

Police Circle Inspector
Honnavar Police Station
Honnavar.

Respected Sir,

Subject:

Regarding the providing of appropriate police protection at the site of implementation of the port development project being constructed by M/s Honnavar Port Private Limited at Honnavar Port at Kasarakod.

Reference:

Port Officer, Honnavar his letter No. PIT/CR/62/Bhoomi-2/20-21 Date: 19-1-2022.

In relation to the abovementioned subject, M/s Honnavar Port Private Limited will start the implementation of port development project at Kasarakod in Honnavar port from 24-01-2022 onwards, since the local people have been protesting at the place where the work shall be undertaken since the past, since there is a possibility of an unpleasant incident to take place, in light of the same, it has requested to depute a large number of police personnel and take appropriate measures to secure the same by ensuring that the law and order is not disturbed at the place where the work is undertaken.

**Yours' Sincerely,
Sd/-
Tehsildar, Honnavar**

Copies:

- Respected District Commissioner, U.K, Karwar, respectfully submitted for his information.
- Respected Assistant Commissioner, Bhatkal Sub-Division, respectfully submitted for his information.
- Port Officer, Honnavar, for initiating appropriate necessary actions.
- M/s Honnavara Port Private Limited, Honnavara Company (M/s HPPL).
- To be personally present at the place of work and take steps to ensure that the work progresses smoothly.

Tehsildar Honnavar



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ಮಂಜಾನೆ ಎಕ್ಸ್‌ಪ್ರೆಸ್ ಸ್ಪೆಷಲ್
ಹೊನ್ನಾವರ : ಅಪರೂಪದ ರಿಡ್ಡೆ ಜಾತಿಯ ಕಡಲಾಮೆಗಳು ಮೊಟ್ಟೆ ಇಡುವ ಪ್ರದೇಶವೆಂದು ಗುರುತಿಸಲ್ಪಟ್ಟಿರುವ ಕಾಸರಕೋಡೆ ಟೊಂಕದ ಕಡಲತೀರದ ಉದ್ದೇಶಿತ ವಾಣಿಜ್ಯ ಬಂದರು ಪ್ರದೇಶದಲ್ಲಿ ಗುರುವಾರ ರಾತ್ರಿ ರಿಡ್ಡೆ ಜಾತಿಯ ಕಡಲಾಮೆಯೊಂದು 250ಕ್ಕೂ ಹೆಚ್ಚು ಮೊಟ್ಟೆ ಇಟ್ಟು ಮರಳಿನಲ್ಲಿ ಸಂರಕ್ಷಣೆ ಮಾಡುತ್ತಿರುವ ಅಪರೂಪದ ದೃಶ್ಯವನ್ನು ಮೀನುಗಾರರು ಸೆರೆಹಿಡಿದಿರುವ ವಿಧ್ಯಮಾನ ವರದಿಯಾಗಿದೆ.
ಇತ್ತೀಚೆಗೆ ಚೆನ್ನೈನ ಎನ್‌ಸಿಎಸ್ ಎಮ್ ಎಂಬ ಕರಾವಳಿ ಸಂಶೋಧನಾ ಸಂಸ್ಥೆಯು ರಾಜ್ಯದ ಉಚ್ಚ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ದಾಖಲಾಗಿದ್ದ ಸಾರ್ವಜನಿಕ ಹಿತಾಸಕ್ತಿಯ (ರಿಟ್ ಸಂಖ್ಯೆ 4039 /2021ರಲ್ಲಿ) ದಾಖಲೆಯಲ್ಲಿ ಉದ್ದೇಶಿತ ವಾಣಿಜ್ಯ ಬಂದರು ಯೋಜನಾ ಪ್ರದೇಶದಲ್ಲಿ ಕಡಲಾಮೆಗಳು ಬಂದು ಹೋಗಿರುವ, ಮೊಟ್ಟೆ ಇಡುವವುಗಳಿಗೆ



ಕುರುಹು ಅಥವಾ ಅದರ ಅವಶೇಷಗಳ ಕುರುಹುಗಳು ಕಂಡು ಬಂದಿಲ್ಲ ಎಂದು ತಾವು ನಡೆಸಿದ ಸಮೀಕ್ಷೆಯನ್ನು ಉಲ್ಲೇಖಿಸಿ ಬಂದರು ನಿರ್ಮಾಣ ಕಂಪನಿಗೆ ಅನುಕೂಲಕರವಾಗುವಂತೆ ಉಚ್ಚ ನ್ಯಾಯಾಲಯಕ್ಕೆ ತನ್ನ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿತ್ತು ಎಂಬ ಆಪಾದನೆ ಕೇಳಿ ಬಂದಿತ್ತು. ಇತ್ತೀಚೆಗೆ ವಾಣಿಜ್ಯ ಬಂದರು ಯೋಜನಾ ಪ್ರದೇಶಕ್ಕೆ ಸಂಪರ್ಕ ಕಲ್ಪಿಸಲು ರಸ್ತೆ ನಿರ್ಮಾಣ ಕಾರ್ಯ ಆರಂಭಿಸುವ ಸಂದರ್ಭದಲ್ಲಿ ಇಲ್ಲಿನ ಕಡಲತೀರದಲ್ಲಿ

ಮಣ್ಣು ಸುರಿಯಬೇಡಿ ಈ ಪ್ರದೇಶದಲ್ಲಿ ಕಡಲಾಮೆಗಳು ಮೊಟ್ಟೆ ಇಡುತ್ತವೆ ಎಂದು ಸಹಾಯಕ ಅಯುಕ್ತರ ಗಮನ ಸೆಳೆದು ಕಡಲತೀರದಲ್ಲಿ ರಸ್ತೆ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿ ನಡೆಸದಂತೆ ಸ್ಥಳೀಯ ಮೀನುಗಾರರು ತಡೆ ಒಡ್ಡಿದ್ದರು. ಆದರೆ ಅಂದು ಕಾಮಗಾರಿಯನ್ನು ವಿರೋಧಿಸಿದ ಮೀನುಗಾರರ ಧುರೀಣರನ್ನು ಜಿಲ್ಲಾ ಆಡಳಿತವು ಪೋಲೀಸ್ ಬಲಬಳಸಿ ಏಕಾಏಕಿ ಬಂಧಿಸಿ ಅವರ ಹೋರಾಟವನ್ನು ಹತ್ತಿಕ್ಕುವ ಪ್ರಯತ್ನ

ನಡೆಸಿ ಸಿ ಆರ್ ಜೆಡ್. ಸಹಿತ ಹಲವು ನಿಯಮಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿ ಬಲವಂತದಿಂದ ಕಡಲತೀರದಲ್ಲಿ ಮಣ್ಣು ಸುರಿದು ರಸ್ತೆ ಕಾಮಗಾರಿ ನಡೆಸಿತ್ತು ಎನ್ನುವ ಆರೋಪಗಳಿವೆ. ಸ್ಥಳೀಯ ಅರಣ್ಯ ಇಲಾಖೆ ಅಧಿಕಾರಿಗಳು ಕಡಲಾಮೆಗಳ ಮೊಟ್ಟೆಇಟ್ಟಿರುವ ಪ್ರದೇಶದಲ್ಲಿ ಮೊಟ್ಟೆಗಳನ್ನು ಸಂರಕ್ಷಣೆ ಮಾಡುವ ಕೆಲಸವನ್ನು ಸ್ಥಳೀಯರ ಸಹಕಾರದಿಂದ ನಡೆಸುತ್ತ ಬಂದಿದೆ. ಈ ಒಂದು ತಿಂಗಳ ಅವಧಿಯಲ್ಲಿ ಈ ಛಾಗದಲ್ಲಿ 9ಕ್ಕೂ ಹೆಚ್ಚು ಕಡಲಾಮೆಗಳು ಇಟ್ಟಿರುವ ಸುಮಾರು 2000ಕ್ಕೂ ಹೆಚ್ಚು ಮೊಟ್ಟೆಗಳ ಸಂರಕ್ಷಣೆಗೆ ಸ್ಥಳೀಯ ಅರಣ್ಯ ಇಲಾಖೆ ಕ್ರಮ ಕೈಗೊಂಡು ದಾಖಲೀಕರಣಕ್ಕೂ ವ್ಯವಸ್ಥೆ ಮಾಡುತ್ತಬಂದಿದೆ. ಇತ್ತೀಚಿನ ಈ ಬೆಳವಣಿಗೆಯು ವಾಣಿಜ್ಯ ಬಂದರು ವಿವಾದಕ್ಕೆ ಹೊಸ ತಿರುವು ನೀಡುವ



ಸಾಧ್ಯತೆ ಇದ್ದು ಬಂದರು ವಿರೋಧಿ ಹೋರಾಟಗಾರರ ಕಾನೂನು ಹೋರಾಟಕ್ಕೆ ಹೆಜ್ಜೆಗಳ ಬಲಬಂದಿದೆ ಎನ್ನಲಾಗುತ್ತಿದೆ. ರಿಡ್ಡೆ ಜಾತಿಯ ಆಮೆಗಳ ಮೊಟ್ಟೆಗಳು ಇತ್ತೀಚೆಗೆ ಪೋಲೀಸ್ ಬಂದೋಬಸ್ತು ಸಲ್ಲಿಸಿದ ರಸ್ತೆ ಕಾಮಗಾರಿ ನಡೆಯುತ್ತಿರುವ ಸಂದರ್ಭದಲ್ಲೂ ಸಹ ಪತ್ತೆಯಾಗಿದ್ದವು. ಇತ್ತೀಚಿನ ಒಂದು ತಿಂಗಳ ಅವಧಿಯಲ್ಲಿ ಮೂರಕ್ಕೂ ಹೆಚ್ಚು ರಿಡ್ಡೆ ಜಾತಿಯ ಕಡಲಾಮೆಗಳು ರಕ್ತಸಿಕ್ತ ಅವಸ್ಥೆಯಲ್ಲಿ ಇಲ್ಲಿನ ಕಡಲತೀರದಲ್ಲಿ ಸಾವನ್ನಪ್ಪಿದ್ದವು. ಈ ಎಲ್ಲ ಬೆಳವಣಿಗೆಗಳ ನಡುವೆ ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಗಳ ಹೆಸರಿನಲ್ಲಿ ವಾಣಿಜ್ಯ ಬಂದರು ಯೋಜನೆಗಾಗಿ ಸಿಆರ್ ಝೆಡ್ ನಿಯಮಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿ ಇಲ್ಲಿನ ಕಡಲತೀರದಲ್ಲಿ ನಡೆಯುತ್ತಿರುವ ರಸ್ತೆ ಕಾಮಗಾರಿಯನ್ನು ಕೂಡಲೇ ನಿಲ್ಲಿಸಬೇಕು.

